



TAMIL NADU LEGISLATIVE ASSEMBLY
(ELEVENTH ASSEMBLY)

SECOND SESSION
(16th July, 1996 to 31st August, 1996)

RESUME OF BUSINESS

Legislative Assembly Secretariat
Chennai-600 009

PREFACE

This publication contains a brief resume of the business transacted by the Eleventh Tamil Nadu Legislative Assembly during its Second session held from 16th July, 1996 to 31st August, 1996.

Chennai-600 009
Dated: 19th October, 1996

C.S. JANAKIRAMAN,
Secretary.

CONTENTS

<i>Serial Number</i>	<i>Subject</i>	<i>Page No.</i>
I	Summons	1
II	Duration of the Meeting	1
III	Sittings of the Assembly	1
IV	Prorogation	1
V	Oath or Affirmation	2
VI	Obituary References	2
VII	Condolence Resolution	2
VIII	Panel of Chairmen	3
IX	Questions	3
X	Statement made by Ministers under Rule 110 of the Tamil Nadu Legislative Assembly Rules	4
XI	Adjournment Motion	5
XII	Calling Attention Statements	5
XIII	Legislative Business	13
XIV	Financial Business	14
XV	Government Resolution	15
XVI	Government Motions	16
XVII	Privilege Matters	18
XVIII	Announcements by the Hon. Speaker	18
XIX	Naming and withdrawal of Member	19
XX	Felicitation	19
XXI	Election to statutory Bodies	20
XXII	Commitment to Jail for contempt of the House	21
XXIII	Presentation of Committee Reports	21
XXIV	Papers Laid on the Table of the House	23
	Annexure	24

TAMIL NADU LEGISLATIVE ASSEMBLY
ELEVENTH ASSEMBLY – SECOND SESSION

**RESUME OF BUSINESS TRANSACTED DURING THE SECOND SESSION OF
THE ELEVENTH TAMIL NADU LEGISLATIVE ASSEMBLY HELD FROM
16TH JULY, 1996 TO 31ST AUGUST 1996.**

I. SUMMONS.

Summons for the Second Session of the Eleventh Tamil Nadu Legislative Assembly were issued to Members on the 27th June, 1996 in S.O. Ms. No.177, Legislative Assembly Secretariat, dated 27th June, 1996.

II. DURATION OF THE MEETING.

The Second Session of the Eleventh Tamil Nadu Legislative Assembly commenced on the 16th July, 1996 and adjourned sine-die on the 31st August, 1996.

III. SITTINGS OF THE ASSEMBLY.

The Tamil Nadu Legislative Assembly met for 38 days during the period from the 16th July, 1996 to 31st August, 1996, on the following dates:-

16th July, 1996, 17th July, 1996, 19th July, 1996, 20th July, 1996, 22nd July 1996, 23rd July 1996, 24th July 1996, 25th July, 1996, 26th July 1996, 27th July 1996, 30th July, 1996, 31st July 1996, 1st August 1996, 2nd August 1996, 3rd August 1996, 5th August 1996, 6th August 1996, 7th August 1996, 8th August 1996, 9th August 1996, 10th August 1996, 12th August 1996, 13th August 1996, 14th August 1996, 16th August 1996, 17th August 1996, 19th August 1996, 20th August 1996, 21st August 1996, 22nd August 1996, 23rd August 1996, 24th August 1996, 26th August 1996, 27th August 1996, 28th August 1996, 29th August 1996, 30th August 1996 and 31st August 1996.

It also met in the evening for only one day on the 7th August, 1996.

In terms of hours, it sat for 167 hours and 34 minutes.

IV. PROROGATION.

The Second Session of the Eleventh Tamil Nadu Legislative Assembly was prorogued with effect from the 13th September, 1996 vide S.O.Ms.No.259, Legislative Assembly Secretariat, dated 13th September, 1996.

V. OATH OR AFFIRMATION.

Under Article 333 of the Constitution of India, Governor of Tamil Nadu nominated Thirumathi Anne D' Monte as a Member of the Eleventh Tamil Nadu Legislative Assembly representing the Anglo- Indian Community on the 26th June, 1996 (G.O.Ms. No. 650, Public (Elections-III) Department, dated the 26th June, 1996.) The Member took the oath in English in the name of god before the Hon. Deputy Speaker in the Chamber of Hon. Speaker on the 1st July 1996.

Thirumathi Subbulakshmi Jagadeesan elected from the *Modakurichi Constituency solemnly affirmed her allegiance to the Constitution of India in Tamil before the Hon. Deputy Speaker in the Chamber of Hon. Speaker on the 15th July, 1996.

VI. OBITUARY REFERENCES.

Obituary references were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against each:-

Serial No and Name	Constituency	Period in which served as Member	Date of demise	Date on which reference was made in the Assembly
1.	2.	3.	4.	5.
1. Thiru. A.P. Palaniappan	Oddanchattram	1977-80	7th March, 1996	16th July, 1996
2. Thiru. R. Jeevarathnam	Vellore	1962-67	28th June, 1996	16th July, 1996
3. Thiru.S.T. Adithyan	Thiruchendur (General)	1952-57	9th July, 1996	16th July, 1996
4. Thiru. V. Thavamani Thevar	Sedappatti	1967-71 1971-76	24th June 1996	25th July 1996
5. Thiru.M.A. Manickavelar, former Chairman, Tamil Nadu Legislative Council and former Minister	Polur Thurinjapuram	1952-57 1957-62	25th July 1996	26th July 1996
6. Thiru A.K. Srinivasan	Peranamallur	1991-96	28 th July 1996	30 th July 1996
7. Thiru K. Aranganathan	Gingee	1952-57	30 th June 1996	9 th August 1996

All the Members stood in silence for two minutes as a mark of respect to the deceased.

* Election postponed as 1033 candidates filed their nominations to contest the election.

VII. CONDOLENCE RESOLUTION.

(1) On the 16th July, 1996 Hon. Prof. K. Anbazhagan, Leader of the House, (Minister for Education), moved the following Condolence Resolution namely:-

"இந்தியத் திருநாட்டின் தலைசிறந்த விடுதலைப் போராட்ட வீரர்களில் ஒருவரும், அரசியல் திறம், கொள்கைப் பற்று கொண்டவரும், அன்றைய ஒருங்கிணைந்த சென்னை சட்டமன்றப் பேரவை உறுப்பினர், அமைச்சராகப் பணியாற்றியவரும், ஆந்திர மாநில அரசின் துணை முதல் அமைச்சராக இருமுறையும், சென்னை மாகாணம் திருத்தப்பட்டு ஆந்திர மாநிலம் அமைக்கப்பட்டபோது, அம்மாநிலத்தின் முதலாவது முதலமைச்சர் ஆனவர் என்ற சிறப்புக்குரியவரும், மக்களவை, மாநிலங்களவை ஆகியவற்றின் முன்னாள் உறுப்பினரும், மத்திய அமைச்சராகப் பல்வேறு பொறுப்புக்களை வகித்தவரும், மக்களவைத் தலைவராகச் சீரிய முறையில் செயலாற்றியவரும், இந்திய திருநாட்டின் முன்னாள் குடியரசுத் தலைவராகத் திகழ்ந்தவருமான டாக்டர் நீலம் சஞ்சீவ ரெட்டி அவர்கள் 16.1996 அன்று தமது 83வது வயதில் மறைவுற்ற செய்தி அறிந்து இப்பேரவை பேரதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது. அன்னாரது மறைவினால் அவரது பிரிவுக்கு ஆளாகி வருந்தும் அவர்தம் குடும்பத்திற்கு இப்பேரவை ஆழ்ந்த இரங்கலையும் அனுதாபத்தினையும் தெரிவித்துக் கொள்கிறது".

The Hon. Chief Minister, Leader of the Opposition and Leaders of Parties also spoke on the Resolution.

The Hon. Speaker also associated himself with the sentiments expressed by the others.

The above Resolution was adopted nem con and the House observed silence for two minutes and then adjourned for the day as a mark of respect to the deceased.

VIII. PANEL OF CHAIRMEN.

On the 19th July, 1996, Hon. The Speaker announced in the House the following Panel of Chairmen for the Second Session of the Eleventh Tamil Nadu Legislative Assembly:-

1. Thiru P.S. Thiruvengadam
2. Thiru A.L. Subramanian
3. Thiru I. Pugazhendhi
4. Thiru M. Ramachandran
5. Thiru D. Sudarsanam
6. Thiru G. Palanisamy

IX. QUESTIONS.

363 Starred Questions and three Short Notice Questions were answered on the floor of the House. Answers to 353 Unstarred Questions were also placed on the Table of the House.

**X. STATEMENT MADE BY MINISTERS UNDER RULE 110 OF THE TAMIL
NADU LEGISLATIVE ASSEMBLY RULES.**

During the period under Review, Four Statements were made by Ministers under Rule 110 of the Tamil Nadu Legislative Assembly Rules on the following matters of public importance:-

Serial Number and date (1)	Statement made by (2)	Subject (3)
1. 26 th July, 1996	Hon. Thiru Duraimurugan, Minister for Public Works	Release of water for irrigation from Mettur reservoir due to increased flow in the cauvery.
2. 5 th August, 1996	Hon. Kalaignar M. Karunanidhi, Chief Minister	Out come of Cauvery Water talk held on 5.9.1996 between the Chief Ministers of Tamil Nadu and Karnataka States at Madras.
3. 31 st August,1996	Hon. Kalaignar M. Karunanidhi, Chief Minister	Reopening of B&C Mills on 1st November, 1996 which was closed down on 15-6-1996 in the wake of damage caused to the raw materials and the machines of the factory by heavy rain that lashed the City.
4. 31 st August,1996.	Hon. Kalaignar M. Karunanidhi, Chief Minister	Release of 419 life convicts on the 15 th September, 1996 to mark the 87th birth Anniversary of Dr.C.N.Annadurai, former Chief Minister of Tamil Nadu.

XI. ADJOURNMENT MOTION.

The following notice of Motion for adjournment of business of the House was brought before the House and the Hon. Speaker withheld his consent to raise the same after hearing both the Members and the Hon. Chief Minister.

Date (1)	Name of Members (2)	Subject (3)
3 rd August, 1996	Thiruvallargal P. Mohan Kandasamy, S. Alagiri Dr. D. Kumaradas, B. Ranganathan G. Palanisamy, Dr. E.S.S. Raman K. Subbarayan, C. Gnanasekaran D. Mony, Dr. K. Krishnasamy R. Thamaraikkani, P. Govindan A.Rasendiran <i>Alais</i> Dheeran G. Nizamudeen, S. Thirunavukkarasu N. Periasamy, S. Balakrishnan (Leader of Opposition.)	Lynching of nine dacoits near Dharapuram by the village people in Periyar District.

XII. CALLING ATTENTION STATEMENTS.

35 Calling Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

<i>Serial Number and date on which the Statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister.</i> (2)	<i>Minister who made the Statement</i> (3)	<i>Subject</i> (4)
1. 22 nd July, 1996	Thiru. C.Gnanasekaran	Hon. Minister for Rural Development and Local Administration.	Failure of Street light burning in Vellore Town
2. 23 rd July, 1996	Thiru. C. Gnanasekaran	Hon. Minister for Rural Development and Local Administration	Hardship caused to the Public due to the supply of drinking water once in eight days in Nagarcoil.

<i>Serial Number and date on which the Statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister.</i> (2)	<i>Minister who made the Statement</i> (3)	<i>Subject</i> (4)
3. 25 th July, 1996	Thiru. T. Rajhendher	Hon. Minister for Food and Public Distribution System	Hardship faced by the people in not getting Ration Cards despite the submission of proper application
4. 30 th July, 1996	Thiru. C. Gnanasekaran	Hon. Minister for Rural Development and Local Administration	Need for providing Under-ground Drainage System in Vellore Town.
5. 31 st July, 1996	Dr.E.S.S. Raman Thiru. S. Ramalingam	Hon. Minister for information and Publicity	Rising of the cost of Cinema tickets by the Theatre Owners in Corporations and Municipalities consequent on the amendments made to the Tamil Nadu Entertainments, Tax Act, 1939.
6. 2 nd August, 1996	Thiru. C. Gnanasekaran	Hon. Minister for Transport	Situation arising out of non -availability of spare tiers in the buses of Pattukottai Alagiri Transport Corporation in Vellore.
7. 2 nd August, 1996	Thiru M. Shanmugam	Hon. Minister for Food and Public Distribution System	Seizure of rice transported in buses for personal use in villages of Pollachi Taluk very near Kerala border.
8. 5 th August, 1996	Thiru K. Subbarayan	Hon. Minister for Labour	Need for employing dairy workers in Madhavaram Dairy Farm who have been denied employment.

<i>Serial Number and date on which the Statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister.</i> (2)	<i>Minister who made the Statement</i> (3)	<i>Subject</i> (4)
9. 5 th August,1996	Thiru C.Gnanasekaran	Hon. Minister for Co-operation	Need to open a separate ration shop for Senbakkam Colony of Vellore Taluk in North Arcot Ambedkar District.
10.6th August,1996	Thiru K.Subbarayan	Hon. Minister for Transport	The burst of the Diesel Tank in the Kattabomman Transport Corporation bus while plying between Papanasam and Tirunelveli.
11. 6 th August,1996	Thiruvalargal C. Gnanasekaran P.N.Subramani	Hon. Minister for Handlooms	The situation arising out of the closure of Ariyur Co-operative Spinning Mill in North Arcot Ambedkar District.
12. 8 th August,1996	Thiru V.K. Lakshmanan	Hon. Minister for Rural Development and Local Administration	Need for appointing sufficient number of Sanitary Workers to keep the Coimbatore City Clean.
13. 8th August, 1996	Thiru.Palanisamy Thiru.S.Alagiri	Hon. Minister for Handlooms	Failure to pay the amount by the Traders for procuring Cotton from the farmers of Co-operative Spinning Mills for the past two years.
14.10th August,1996	Thiru K.Subbarayan	Hon. Minister for Rural Development and Local Administration.	Refusal by Coimbatore Municipal Corporation to permit petty traders to carry on business on platform along Raja Street and Thiru Ukkadam area in Coimbatore city contrary to the orders of Madras High Court.

<i>Serial Number and date on which the Statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister.</i> (2)	<i>Minister who made the Statement</i> (3)	<i>Subject</i> (4)
15.10 th August,1996	Thiruvallargal D. Mony, Era. Bernard, A.V. Abdul Nasser, R.Thamaraikkani, Dr.D.Kumaradas and C. Gnanasekaran	Hon. Minister for Fisheries	Situation arising out of complete destruction of Fisher-folk houses along the coastal villages of Kanyakumari District because of rough sea.
16.12 th August, 1996	Thiru. D.Mony	Hon. Minister for Khadi and Printing	Situation arising out of non-selling of Honey from the Agriculturists' Co-operative Society, Marthandam.
17. 13th August, 1996	Thiru.V.P. Singaravelu	Hon. Minister for Forest and Animal Husbandary.	Death of a boy aged 15 years due to attack by an elephant in workers quarters in Kurangumudi Estate, Valparai.
18. 14th August, 1996	Thiru. R.Thamaraikkani	Hon. Minister for Health and Electricity.	Situation arising out of non-generation of electricity by the Neyveli Thermal Power Station because of non-payment of arrear charges to the Neyveli Lignite Corporation by the Southern States including Tamil Nadu

<i>Serial Number and date on which the Statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister.</i> (2)	<i>Minister who made the Statement</i> (3)	<i>Subject</i> (4)
19. 14 th August 1996	Thiru. Chengai Sivam	Hon. Minister for Rural Industries and Registration	The need for issuing orders to all the Co-operative Units in Chennai to purchase polythene bags from the Vyasarpadi polythene Industrial Co-operative Society, Chennai as the workers of the Society are not paid adequate wages for the past one year.
20. 16 th August, 1996	Dr. (Tmt.)Kanchana Kamala Nathan	Hon. Minister for Health and Electricity	Fear of cholera breaking out in Tamil Nadu due to daily visit of several people from Tamil Nadu to the Cholera infested Kerala.
21. 17 th August, 1996	Thiru. U.Thisaiveeran	Hon. Minister for Education	Situation arising out of more schools facing closure in Ramanathapuram District for not filling up the vacancies of more than 800 teachers.
23. 19th August, 1996	Thiru. D.Mony	Hon. Minister for Labour	Situation arising out of refusal by the Management to settle the demands of the Cashew workers in Tamil Nadu.

<i>Serial Number and date on which the Statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister.</i> (2)	<i>Minister who made the Statement</i> (3)	<i>Subject</i> (4)
24. 19 th August, 1996	Thiruvallargal Pasumpon Tha. Kiruttinan, K. Subbarayan and K. Thangamani	Hon. Minister for Housing	Scandal running to several corers of Rupees in Karaikudi House Building Society.
25. 21 st August, 1996	Thiru. S. Alagiri	Hon. Minister for Education	The hardship experienced by thousands of students who have underwent Teacher Training Course but unable to pursue their second year course because of non issue of certificates.
26. 22 nd August, 1996	Thiru.P.V.S.Venkatesan,	Hon. Minister for Labour	Declaration of lockout by the Krishnagiri Dam Rural Silk spinning Mill due to maintenance work and the need to reopen it and provide regular employment to the temporary workers of past 11 years.
27. 23 rd August, 1996	Thiru. R. Thamaraikkani	Hon. Minister for Rural Development and Local Administration	The Plight of Women in not getting drinking water in some villages of Thiruvilliputhur Constituency because of drought conditions.
28. 27 th August, 1996	Thiruvallargal G. Palanicamy and V. Sivapunniam	Hon. Minister for Revenue.	Situation arising out of the eviction of cultivating tenants from tenancy lands in Kottur Panchayat Union, A.T. Panneerselvam District for having not paid arrears of rent.

<i>Serial Number and date on which the Statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister.</i> (2)	<i>Minister who made the Statement</i> (3)	<i>Subject</i> (4)
29.28 th August, 1996	Thiru. M.K. Stalin	Hon. Minister for Agriculture	Situation arising out of the fraud in the distribution of adulterated fertilizer to farmers instead of standardized fertilizer.
30.28 th August, 1996	Thiru. M.P. Saminathan	Hon. Minister for Public Works	The need for releasing water from Thirumoorthy Dam in Coimbatore District to Upparu Dam in Periyar District as the dam has completely dried up.
31. 29 th August, 1996	Thiru. G.Nizamudeen	Hon. Minister for Education	Need for taking remedial action in regard to misappropriation of funds in the Nagapattinam Municipal Girl's Higher Secondary School.
32. 29 th August, 1996	Dr. A. Gnanasekaran	Hon. Minister for Rural Development and Local Administration.	Need for improving the present Broadway Bus stand in Chennai Consistent with the ever expanding city
33. 30 th August, 1996	Thiru. S.Thirunavukkarasu	Hon. Minister for Health and Electricity	Drinking water scarcity arising out of low voltage supply of electricity in Arantangi Constituency in Pudukottai District.
34. 31 st August, 1996	Dr. (Tmt) Padma	Hon. Minister for Health and Electricity	The Plight of the families of 52 trained leprosy Inspectors under the National Leprosy Eradication Programs during 1989 as they have not been provided with any employment.

<i>Serial Number and date on which the Statement was made</i> (1)	<i>Name of the Members who called the attention of the Minister.</i> (2)	<i>Minister who made the Statement</i> (3)	<i>Subject</i> (4)
35. 31 st August, 1996	Thiru. R.Avudaiappan	Hon. Minister for Forest and Animal Husbandry.	The Plight of the people forcibly evicted by the Forest Department Officials damaging their residences in Karaiyar, Chervalaru and Lower Dam of Ambasamudram Taluk, Tirunelveli Kattabomman District.

Besides this, on the 31st August 1996, Sixty-eight notices of Call Attention motions on matters of urgent public importance were also tabled and the statements thereon were laid on the Table of the House by the Ministers concerned.

XIII. LEGISLATIVE BUSINESS

During the period, 22 Bills were introduced and all the 22 Bills were considered and passed, the details of which are as follows:-

<i>Serial Number</i> (1)	<i>Title of the Bill</i> (2)	<i>Date of Introduction</i> (3)	<i>Date of Consideration and passing</i> (4)
1.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1996 (L.A.Bill No.18 of 1996)	24-7-1996	27-7-1996
2.	The Tamil Nadu Panchayats (Third Amendment) Bill, 1996 (L.A. Bill No.19 of 1996)	1-8-1996	7-8-1996
3.	The Tamil Nadu Municipal Laws (Third Amendment) Bill,1996 (L.A. Bill No.20 of 1996)	1-8-1996	7-8-1996
5.	The Tamil Nadu Dr. Ambedkar Law University Bill, 1996 (L.A. Bill No.22 of 1996)	22-8-1996	29-8-1996

<i>Serial Number</i>	<i>Title of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
6.	The Tamil Nadu Water Supply and Drainage Board (Amendment) Bill, 1996 (L.A.Bill No.23 of 1996)	23-8-1996	29-8-1996
7.	The Madras Metropolitan Water Supply and Sewerage (Amendment) Bill, 1996 (L.A. Bill No.24 of 1996)	24-8-1996	29-8-1996
8.	The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Bill, 1996 (L.A. Bill No.25 of 1996)	26-8-1996	29-8-1996
9.	The Tamil Nadu Survey and Boundaries (Amendment) Bill, 1996 (L.A.Bill No.26 of 1996)	27-8-1996	29-8-1996
10.	The Tamil Nadu Appropriation (N0.2) Bill, 1996 (L.A. Bill No.27 of 1996)	27-8-1996	28-8-1996
11.	The Tamil Nadu Municipal Laws (Fourth Amendment) Bill, 1996 (L.A.Bill No.28 of 1996)	28-8-1996	29-8-1996
12.	The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1996 (L.A.Bill No.29 of 1996)	29-8-1996	31-8-1996
13.	The Plantations Labour (Tamil Nadu Amendment) Bill, 1996 (L.A.Bill No.30 of 1996)	29-8-1996	31-8-1996
14.	The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill,1996 (L.A. Bill No.31 of 1996)	29-8-1996	31-8-1996
15.	The Tamil Nadu Special Security Group (Repeal) Bill, 1996 (L.A. Bill No.32 of 1996)	30-8-1996	31-8-1996
16.	The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1996 (L.A.Bill No.33 of 1996)	30-8-1996	31-8-1996

<i>Serial Number</i>	<i>Title of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
17.	The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1996 (L.A.Bill No.34 of 1996)	30-8-1996	31-8-1996
18.	The Tamil Nadu Additional Sales Tax (Amendment)Bill.1996(L.A.BillNo.35of1996)	30-8-1996	31-8-1996
19.	The Tamil Nadu Sales Tax (Surcharge) Repeal Bill, 1996 (L.A.Bill No.36 of 1996)	30-8-1996	31-8-1996
20.	The Tamil Nadu Tax on Luxuries in Hotels and Lodging Houses (Amendment) Bill,1996 (L.A. Bill No.37 of 1996)	30-8-1996	31-8-1996
21.	The Tamil Nadu Appropriation (No.3) Bill, 1996 (L.A.Bill No.38 of 1996)	30-8-1996	31-8-1996
* 22.	The City of Madras (Alteration of Name) Bill,1996 (L.A.Bill No.39 of 1996)	31-8-1996	31-8-1996

*Rule 30, 130 and 132 of the Tamil Nadu Legislative Assembly Rules were suspended and the Bill introduced, considered and passed on the same day.

XIV. FINANCIAL BUSINESS

(1) The Budget for the Year 1996-97 was presented to the Legislative Assembly by Hon. Kalaingar M. Karunanidhi, Chief Minister at 9.30 A.M. on the 17th July, 1996.(Wednesday)

The General Discussion on the Budget took place for 6 days on the following dates:

19th July, 1996, 20th July, 1996, 22nd July, 1996 23rd July, 1996 24th July, 1996, and 25th July, 1996.

The Hon. Chief Minister replied to the debate on the 25th July,1996.

Discussion on the Voting of demands for Grants took place on the following dates:

27th July,1996, 30th July,1996, 31st July, 1996, 1st August 1996, 2nd August,1996, 3rd August, 1996, 5th August,1996, 6th August, 1996, 7th August,1996, 8th August, 1996,9th August, 1996, 10th August,1996, 12th August, 1996, 13th August ,1996,14th August ,1996, 16th August,1996, 17th August,1996, 19th August,1996, 20th August, 1996, 21st August, 1996, 22nd August, 1996, 23rd August, 1996, 24th August, 1996, 26th August, 1996 and 27th August, 1996.

Voting on Demands for Grants lasted for 25 days from 27th July, 1996 to 27th August, 1996.

Out of 1369 Cut Motions received. 1304 were admitted of which only 251 were actually moved in the House. After the discussion on the Demands were over, the Cut Motions were either withdrawn or deemed to have been withdrawn by leave of the House. All the 61 Demands for Grants except Demand No.37 against which no appropriation was sought for 1996-97 were discussed and voted by the House. The dates on which the Demands were moved and voted are given in the Annexure (Page No.28)

The Tamil Nadu Appropriation (No.2) Bill, 1996 (L.A.Bill No.27 of 1996) relating to the Budget for the year 1996-97 was introduced in the Assembly on the 27th August, 1996 and was considered and passed on the 28th August, 1996.

(2) On the 28th August, 1996, Hon. Kalaingar M. Karunanidhi, Chief Minister presented to the Assembly the First Supplementary Statement of Expenditure for the year 1996-97.

The discussion on the First Supplementary Statement of Expenditure for the year 1996-97 took place in the House on the 30th August, 1996, and House voted the Demands for the Grants for First Supplementary Estimates for the year 1996-97 on the same day. Out of 131 Cut Motions received for the First Supplementary Statement of Expenditure, 26 Cut Motions were admitted of which only 6 were actually moved in the House. They were later withdrawn by the Members by the leave of the House.

The Appropriation Bill relating to First Supplementary Statement of Expenditure for the year 1996-97 i.e., the Tamil Nadu Appropriation (N0.3) Bill, 1996 (L.A.Bill No.38 of 1996) was introduced in the Assembly on the 30th August 1996. The Bill was considered and passed on the 31st August, 1996.

XV. GOVERNMENT RESOLUTION

On the 26th July, 1996, Hon. Kalaingar M. Karunanidhi, Chief Minister moved the following Resolution:

“That this Assembly resolves that a Legislative Council may be created in the State of Tamil Nadu and that necessary legislation may be passed under clause (1) of Article 169 of the Constitution of India, containing such provisions for the amendment of the Constitution as may be necessary to give effect to the provisions of the law and also such supplemental, incidental and consequential provisions as the Parliament may deem necessary”

Thiruvallargal R.Chokkar, C.T. Dhandapani, B.Venkatasamy, Tmt. Anne D' Monte, Dr.K. Krishnaswamy, C.Velayuthan, D.Mony, L.Santhanam, R. Rasendiran alias Dheeran, S.Thirunavukkarasu, M. Abdul Latheef, K. Subbarayan, and S. Balakrishnan, Leader of Opposition took part in the debate.

Hon. Chief Minister replied to the debate.

A division was taken as required under Article 169 (1) of the Constitution of India read with Rule 99(5) of the Tamil Nadu Legislative Assembly Rules and the House divided as follows:-

Ayes	--	199
Noes	--	1
Neutral	--	12

Hon. Speaker declared the Resolution as having been passed by the majority of the total membership of the Assembly and by a majority of not less than two thirds of the Members of the Assembly present and voting.

XVI. GOVERNMENT MOTIONS

(1) On the 8th August, 1996, Hon. Prof .K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

“That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for ‘Questions and Answers’ be suspended on the 9th August, 1996 and the House do resolve to transact Government businesses”.

The motion was adopted *nem con.*

(2) On the 10th August, 1996, Hon. Thiru. Arcot. N.Veerasingam, Minister for Health and Electricity, moved the following motion:-

“That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the First hour of every sitting be available for ‘Questions and Answers’ be suspended on the 12th August, 1996 and the House do resolve to transact Government business”

The motion was adopted *nem con.*

(3) On the 13th August, 1996, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

“That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for ‘Questions and Answers’ be suspended on the 14th August, 1996 and the House do resolve to transact Government business”

The motion was adopted *nem con.*

(4) On the 14th August, 1996, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

“That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for ‘Questions and Answers’ be suspended on the 16th August, 1996 and the House do resolve to transact Government business”.

The motion was adopted *nem con.*

(5) on the 16th August, 1996, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

“That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for ‘Questions and Answers’ be suspended on the 17th August, 1996 and the House do resolve to transact Government business”.

The motion was adopted *nem con*

(6) On the 17th August, 1996, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

“That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for Questions and Answers’ be suspended on the 19th August, 1996 and the House do resolve to transact Government business’

The motion was adopted *nem con*.

(7) On the 19th August, 1996, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

“That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for ‘Questions and Answers’ be suspended on the 20th August, 1996 and the House do resolve to transact Government business”.

The motion was adopted *nem con*.

(8) On the 24th August, 1996, Hon. Thiru. Arcot N.Veerasingam, Minister for Health and Electricity, moved the following motion:-

“That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for ‘Questions and Answers’ be suspended on the 26th August, 1996 and the House do resolve to transact Government business”.

The motion was adopted *nem con*.

(9) On the 29th August, 1996, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

“That Rule 33 of the Tamil Nadu Legislative Assembly Rules be suspended and the House do resolve to transact Government business to-day (29-8-1996)”.

The motion was put to vote and carried.

(10) On the 31st August, 1996, Hon. Prof. K. Anbazhagan, Leader of House (Minister for Education) moved the following motion:-

“That the Tamil Nadu Legislative Assembly Rules 30, 130, and 132 be suspended and the City of Madras (Alteration of Name) Bill, 1996 (L.A. Bill No.39 of 1996) be taken up for consideration and passing to-day (31-8-1996) itself”.

The motion was put to vote and adopted.

(11) On the 31st August, 1996 Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

“That under Rule 30(3) of the Tamil Nadu Legislative Assembly Rules, in item IV ‘Government Bills (Consideration)’ in to-days Agenda, Serial No.8 the City of Madras (Alteration of Name) Bill, 1996 (L.A.Bill No.39 of 1996) be taken up for consideration and passing before Serial No.2 in the same item”.

The motion was put to vote and carried.

(12) On the 31st August, 1996, Hon. Prof. K.Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

“That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules the House be adjourned sine die’.

The motion was put to vote and carried *nem.con.*

XVII. PRIVILEGE MATTERS

(1) On the 22nd July, 1996, Thiru. K. Subbarayan, raised a matter of Privilege against Thiru. R. Thamaraikkani for giving wrong information to the House that the Home Minister of India Hon. Thiru. Indirajit Gupta, during his visit to Chennai was reported to have said that there were increasing movements of L.T.T.E. militants in Tamil Nadu, whereas no such statement was made by the Home Minister.

Hon. Deputy Speaker then in the Chair *suo-motu* referred the matter to the Committee of Privileges for its examination and report.

(2) On the 12th August, 1996, Thiru. R.Chokkar, raised a matter of privilege against Thiru. R. Thamaraikkani for his statement that Thiru. R.Chokkar had met the former Chief Minister Dr. J. Jayalalitha during her term of office to thank her for sanctioning a sub-court at Virudhunagar and said that he (Thiru. R. Chokkar) and never met Dr. J. Jayalalitha, during her rule.

The Deputy Speaker who was in the chair *suo-motu* referred the matter to the committee of Privileges for its examination and report.

XVIII. ANNOUNCEMENTS BY THE HON. SPEAKER.

(1) On the 19th July, 1996, Hon. Speaker announced in the House that action for ‘Contempt of the House’ would be taken against Secretaries to Government of the Departments who delayed in furnishing replies to Questions tabled by the Members of the Assembly and gave them time till the end of that month to furnish the replies.

(2) On the 19th July, 1996, Hon. Speaker announced in the House that all MLAs and M.P.s should be invited to Government function in their respective Constituencies irrespective of their party affiliation. The name of Tmt. Anne D'Monte, nominated Anglo-Indian Member too should be included in the list of invitees for all Government functions in the Chennai City.

(3) On the 22nd July, 1996, Hon. Speaker announced in the House that the Janata party Member Dr.K.Krishnaswamy, shall henceforth be known as Member of Devandirar Sangam.

(4) On the 19th August, 1996, Hon. Deputy Speaker has announced in the House that the Government of India has requested the State Governments to celebrate 20-8-1996, the Birth Day of late Thiru. Rajiv Gandhi as Sudbhavana Diwas and the Fortnight from 20-8-1996 to 5-9-1996 as "Communal Harmony Fortnight". The Pledge in connection with the above day would be administered by Hon. Chief Minister at 11.00 A.M. on 20-8-1996 on the Parade Ground, west of the Secretariat Main Building in Fort St.George. To facilitate the Members to participate in the pledge, the House would commence its sittings as usual atn9.30 A.M. and adjourn at 10.45 A.M. and again re-assemble at 11.15 A.M. on 20-8-1996 to transact its business listed for the day.

(5) On the 28th August, 1996, Hon. Deputy Speaker announced in the House, that Thiru.S.Balakrishnan, Leader of Opposition has been duly elected to the State Library Committee.

(6) On the 30th August, 1996, Hon. Deputy Speaker announced in the House, that Thiru. N.P.Ramajayam, M.L.A., has been duly nominated as a Member of the Tamil Nadu Postal Advisory Committee, Tamil Nadu Circle.

XIX. NAMING AND WITHDRAWAL OF MEMBER.

On the 23rd July, 1996, Hon. the Speaker named Thiru. R. Thamaraiikkani for his highly indecent behaviour inside the House and asked him to withdraw from the House.

The Member withdraw from the House immediately.

XX. FELICITATION

(1) On the 16th August, 1996, the Hon. Leader of the House, the Leader of Opposition and Leaders of Parties extended their good wishes to Hon. Speaker on his Bon Voyage to Malaysia, to attend the 42nd Commonwealth Parliamentary Conference to be held at Kuala Lumpur in Malaysia.

(2) On the 19th August, 1996, Hon. Deputy Speaker wished Thiru. G.K. Moopnar, Founder Leader of the Tamil Manila Congress and Hon. Thiru Ponmudi, Minister for Transport many happy returns of the day on behalf of the House and on his own behalf on their birth days.

XXI. ELECTION TO STATUTORY BODIES

(1) ELECTION TO THE SENATES OF THE UNIVERSITIES IN TAMIL NADU.

On the 12th August, 1996, Hon. the speaker announced that the following Members have been duly elected to the Senates of Universities mentioned below:-

1. SENATE OF THE ALAGAPPA UNIVERSITY, KARAIKKUDI
Thiru. R.Sivaraman
2. SENATE OF THE ANNAMALAI UNIVERSITY
 1. Thiru. B.Baranikumar
 2. Thiru.E.Ramalingam
 3. Thiru.S.Puratchimani
3. SENATE OF THE BHARATHIAR UNIVERSITY, COIMBATORE.
 1. Thiru. K. Manivarma
 2. Thiru M.Shanmugham
4. SENATE OF THE BHARATHIDASAN UNIVERSITY, TIRUCHIRAPPALLI
 1. Thiru. K.Vedarathinam
 2. Thiru V.Thirugnanasambandam
5. SENATE OF THE TAMIL NADU DR.M.G.R. MEDICAL UNIVERSITY, CHENNAI
 1. Dr. (Tmt) Padma
 2. Dr.(Tmt) Kanchana Kamalanathan
6. SENATE OF THE UNIVERSITY OF CHENNAI
 1. Thiru. A.Rasendiran alias Dheeran
 2. Thiru. B. Ranganathan
 3. Thiru. M. Abdul Latheef
 4. Thiru A. Rajendran
 5. Thiru Saidai Ka. Kittu
 6. Thiru K. Subbarayan.
7. SENATE OF THE MADURAI-KAMARAJ UNIVERSITY, MADURAI
 1. Thiru. OR. Ramachandran
 2. Thiru.A. Deivanayagam
 3. Thiru.G. Thalpathi
 4. Thiru. V. Sivapunniam
8. SENATE OF THE MANONMANIAM SUNDARANAR UNIVERSITY, TIRUNELVELI
 - 1.Thiru. K.Ravi Arunan
 - 2.Thiru R.Avudaiappan
9. SENATE OF THE TAMIL UNIVERSITY, THANJAVUR
 1. Dr. E.S.S. Raman
 2. Thiru Selvaraj alias Kavithaipithan

10. SENATE OF THE ANNA UNIVERSITY, CHENNAI

Thiru. M.K. Stalin

11. BOARD OF MANAGEMENT OF THE TAMIL NADU AGRICULTURAL UNIVERSITY, COIMBATORE.

Thiru. B. Arunkumar

12. BOARD OF MANAGEMENT OF TAMIL NADU VETERINARY AND ANIMAL SCIENCE UNIVERSTIY.

Thiru R. Sethunathan

(2) ELECTION TO THE TAMIL NADU ORPHANAGES AND CHARITABLE HOMES COMMITTEE:

On the 12th August, 1996, Hon. the Speaker announced that the following Members have been duly elected to the Tamil Nadu Orphanages and Charitable Homes Committee:

1. Thiru. R.Chokkar
2. Thiru.A.V.Abdul Naser
3. Thirumathi R.Saraswathy

XXII. COMMITMENT TO JAIL FOR CONTEMPT OF THE HOUSE

On the 26th August, 1996, Hon. Prof. K.Anbazhagan, Minister for Education and Leader of the House moved a motion that eight women by name R. Kala, K.Geetha, V.Vanitha, M.Chandra, G.Kokila, D.Reena, D.Mary and M.Surya belonging to the Tamil Nadu Women's Rights Association (Tamil Nadu Pennurimai Kazhagam) who shouted slogans against obscenity in Cinemas and threw phamplets into the Assembly from the Visitors Gallery have committed grave offence and are guilty of gross contempt of the House be sentenced to two days simple imprisonment.

The motion was adopted and the eight Women were sent to Central prison.

XXIII. PRESENTATION OF COMMITTEE REPORTS

26 Reports were presented to the House by the various Committees of the House as detailed below:

<i>Serial Number and Name of Reports</i> (1)	<i>Date of Presentation</i> (2)
1 First Report of the Committee on Delegated Legislation, 1996-97	14 th August, 1996
2 Second Report of the Committee on Delegated Legislation, 1996-97	14 th August, 1996

	<i>Serial Number and Name of Reports</i> (1)	<i>Date of Presentation</i> (2)
3	First Report of the Committee on Government Assurances, 1996-97	22nd August, 1996
4	Third Report of the Committee on Delegated Legislation, 1996-97	29th August, 1996
5	Fourth Report of the Committee on Delegated Legislation, 1996-97	29th August, 1996
6	First to Twelfth Report of the Committee on Public Accounts 1996-97 (12 Reports)	30th August, 1996
7	First Report of the Committee on Public Undertakings, 1996-97	30th August, 1996
8	Second Report of the Committee on Public Undertakings, 1996-97	30th August, 1996
9	First Report of the Committee on Papers Laid on the Table, 1996-97	30th August, 1996
10	Second Report of the Committee on Papers Laid on the Table, 1996-97	30th August, 1996
11	Third Report of the Committee on Papers Laid on the Table 1996-97	30th August, 1996
12	Fourth Report of the Committee on Papers Laid on the Table 1996-97	31st August, 1996
13	Fifth Report of the Committee on Papers Laid on the Table 1996-97	31st August, 1996
14	Sixth Report of the Committee on Papers Laid on the Table 1996-97	31st August, 1996
15	Seventh Report of the Committee on Papers Laid on the Table 1996-97	31st August, 1996

XXIV. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 192 papers were laid on the Table of the House, the details of which are given below.

A. Statutory Rules and Orders	...	53
B. Reports, Notifications and Other Papers	...	139
Total	...	<u>192</u>

ANNEXURE

<i>Demand Number and Name</i>	<i>Date of Discussion</i>
20- Agriculture 52-Capital Outlay on Agriculture	27th July,1996
17- Education 51-Tamil Development –Culture	30th July,1996 & 31st July,1996
18-Medical 19-Public Health	1st August, 1996
34-Civil Supplies	2nd August, 1996
1- Land Revenue Department 40-Relief on account of Natural Calamities 45-Compensation and Assignments	3rd August, 1996
3-Motor Vehicles Acts -Administration 38- Roads and Bridges 39-Road Transport Services & Shipping 56-Capital Outlay on Roads & Bridges 57-Capital Outlay on Road Transport Services and Shipping	5th August,1996
4-General Sales Tax and Other Taxes and Duties Administration 9.Head of State, Ministers and Head quarters staff 11-District Administration	6th August, 1996
35- Irrigation 36-Public Works-Buildings 54-Capital Outlay on Irrigation 55-Capital Outlay on Public Works Buildings	7th August,1996
29.Social Welfare	8th August, 1996
27-Rural Development 48-Water Supply 49- Municipal Administration	9th August, 1996
5-Stamps - Administration 6-Registration 47-Rural Industries 59-Capital Outlay on Rural Industries	10th August,1996
13-Administration of Justice 14-Jails 50-Tourism	12th August,1996

<i>Demand Number and Name</i>	<i>Date of Discussion</i>
23-Co-operation	13th August,1996
24-Industries 53-Capital Outlay on Industrial Development	14th August,1996
25-Handlooms and Textiles 26-Khadi and Village Industries 43-Stationery and Printing	16th August,1996
10-Milk Supply Schemes 22-Animal Husbandry 44-Forest Department 58-Capital Outlay on Forests 46-Information and Film Technology	17th August,1996
12-Administration of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959	19th August,1996
28- Labour including Factories 21- Fisheries	20th August,1996
32- Housing 33- Urban Development	21st August,1996
31- Welfare of the Backward Classes, Most Backward classes and Denotified Communities	22nd August, 1996
30-Welfare of the Scheduled Tribes and Castes, etc.	23rd August, 1996
2- State Excise Department 15- Police 16-Fire Services	24th August, 1996 and 26th August, 1996
41-Pensions and Other Retirement benefits 42-Miscellaneous 60-Miscellaneous Capital Outlay 61- Loans and Advances by the State Government 7-State Legislature 8-Elections	27th August, 1996